

[Shri P. C. Sethi]

- (xx) G.S.R. 575 (English version) and G.S.R. 590 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxi) G.S.R. 579 (English version) and G.S.R. 591 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxii) G.S.R. 577 (English version) and G.S.R. 592 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxiii) G.S.R. 578 (English version) and G.S.R. 593 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxiv) G.S.R. 579 (English version) and G.S.R. 594 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxv) G.S.R. 580 (English version) and G.S.R. 595 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxvi) G.S.R. 581 (English version) and G.S.R. 596 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxvii) G.S.R. 582 (English version) and G.S.R. 597 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxviii) G.S.R. 583 (English version) and G.S.R. 598 (Hindi version) published in Gazette of India dated the 1st March, 1969.
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- (xxx) G.S.R. 585 (English version) and G.S.R. 600 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxxi) G.S.R. 586 (English version) and G.S.R. 601 (Hindi version) published in Gazette of India dated the 1st March, 1969. [Placed in Library. See No. LT-362/69.]

ESTIMATES COMMITTEE

Sixty eighth Report

SHRI P. VENKATASUBBAIAH
Nandyal) : I beg to present Sixty eighth

Report of the Estimates Committee on the Ministry of Irrigation and Power—Kosi Project.

JOINT COMMITTEE ON OFFICES OF PROFIT

Fourth Report

SHRI RANE (Buldana) : I beg to present the Fourth Report of the Joint Committee on Offices of Profit.

12.28 hrs.

R.: INCIDENTS IN STATE ASSEMBLIES

MR. SPEAKER : Before we take up the legislative business, I would like to mention this. I have received some requests for permission to raise some matters on the floor of the House, for instance, about some Members of Mysore Assembly doing *dharna* inside the Assembly and in Bengal some walk-out and all that. Now luckily we have Assemblies at all the places. There is no President's rule anywhere in India, with the Pondicherry Ministry being installed today. Everywhere we have Assemblies now ; the elected representatives are functioning and, therefore, they have to take some action in the Assemblies. If we want to raise them here, it will be difficult for us. We should allow them to function. If there is *dharna* in Mysore, the Assembly there is meeting and I am sure they will talk about it and solve it.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : The only aspect which I wanted to bring to your notice was this. Some of them have been removed to hospitals and it seems that their condition is very serious. If they have any information about that, they can give.

MR. SPEAKER : The forum to raise this point is the Assembly there. After all, the Members are there, the Government is there ; the elected body is functioning there. If we raise here once, then it will become very difficult. We have Congress Governments in some States, and non-Con-

gress Governments in some State. Let us allow them to function. When the Centre comes in the picture, I shall allow any motion ; I have no objection to that, but in regard to the local matters where the Central Government and Parliament do not come in, we should avoid raising them here ; there is no President's rule anywhere now and, therefore, we should try to avoid raising the the local matters and should allow them to function. (Interruptions)

SHRI HEM BARUA (Mangaldai) : I submit that the State Ministers have made a statement to the effect that arms and ammunitions should be given to a certain section of the people. Would that not come within the purview of the Centre ? According to entry 5 of the Union List in the Seventh Schedule to the Constitution, it comes under the Centre.

SHRI JYOTIRMOY BASU (Diamond Harbour) : The law and order is a State subject.

MR. SPEAKER : If the Centre or Parliament is affected by that, I shall consider how Parliament comes into the picture ; I shall see.

Now, we take up the next item, Mr. V. C. Shukla.

12.30 hrs.

[Mr. Deputy-Speaker in the Chair.]

PUBLIC EMPLOYMENT (REQUIREMENT AS TO RESIDENCE) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to move :

"That the Bill further to amend the Public Employment (Requirement as to Residence) Act, 1957, as passed by Rajya Sabha, be taken into consideration."

This is a measure to amend the Public Employment (Requirement as to Residence) Act, 1957, for the second time. The House will recall that there was an agreement between the leaders of Andhra and Telen-

gana when States were reorganized on a linguistic basis. At that time it was contended that the Telengana region of Andhra Pradesh did not have enough economic development ; the people did not have opportunities under the erstwhile Nizam State to get the proper standard of education and that was why they had not had the necessary qualifications and could not compete properly with the residents of Andhra region of the new State. In pursuance of the agreement that was reached between the leaders of Andhra Pradesh, of Andhra region and the Telongana region, this Bill was brought forward for the first time in 1957. I would mention the special feature of this Bill. This applies to Andhra Pradesh, Himachal Pradesh, Manipur and Tripura. These are the four areas that are covered by this Bill.

As hon. Members might recall, there was a case in the Andhra Pradesh High Court in which a judgment was delivered declaring *ultra vires* section 3 of the Act. After that particular provision had been declared *ultra vires*, the question arose as to what should be done by us about it. Before we could take this Bill through Rajya Sabha, a Division Bench of the Andhra Pradesh High Court considered this matter and reversed the judgment of the single judge and upheld the validity of this provision of the existing Act. In any case, to be on a surer ground, we decided to keep this provision and also fortify it by a further amendment, and therefore, we moved an official amendment in the Rajya Sabha which clarified the position beyond any doubt, because the Andhra Pradesh High Court had raised some doubts regarding the applicability. I would briefly mention how clause 2 of this Bill reads. This is the provision in the Bill which is before the House and which was amended by an official amendment in the Rajya Sabha. This will make clear the difference between the original Act which is sought to be extended for a further period of five years and the present Bill. Clause 2 of this Bill reads thus :

"In section 3 of the Public Employment (Requirement as to Residence) Act, 1957 (hereinafter referred to as the principal Act)—

(i) in sub-section (1), in clause (c) for the words 'local authority', the